### Filling of Reserve Posts

390. SHRI SHIV NARAIN SARSONIA: Will the Minister of PETRO-LEUM, CHEMICALS AND FERTILI-ZERS be pleased to state how many reserved posts of Class I, II, III, officers and others post down to Class III have been filled fully in his Ministry and attached offices and how many reserved posts dereserved and under what administrative procedure?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA).

Department Department of of Petroleum Chen and Ict

(i) No of post reserved in Class I, II,III during 1978 (as on I-1-1979) 5 19

(ii) No of post filled 4 7

(iii) No of post degrees Nil 10

The procedure laid down by the Ministry of Home Affairs (Department of Personnel and A.R.) is followed for dereservations.

### Allotment of Petrol Pumps to Defence Personnel

391. SHRI SHIV NARAIN SARSONIA. Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state how many of the Scheduled Castes, Defence personnel officers or Indian other ranks (I.O.R's) in the Defence Ministry were issued petrol pumps or gas agencies for Disabled persons during Indo-Pak War or Indo-China War?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Only Indian Oil Corporation (IOC) had

after Indo-Pak conflict in December. 1971, introduced a scheme of awarding their dealerships/distributorships to disabled defence personnel, widows dependents of those killed or missing in war and ex-servicemen. The appointments were made on the basis of nominations received from the Director General Resettlement (DGR). Upto May, 1979, a total number of 171 cooking gas distributorships and 98 retail outlets have been allotted to such personnel Prior to December, 1971 also, 25 ex-servicemen were awarded cooking gas distributorships.

DGR did not distinguish among their nominees whether they belonged to Scheduled Cas'e/Scheduled Tribe category or not. Accordingly, no separate records for such disabled defence personnel or widows/dependents belonging to Scheduled Castes/Scheduled Tribes have been maintained

### Crude Storage Capacity in Coastal Areas

# 392 SHRI A R BADRI NARAYAN: SHRI R. V SWAMINATHAN: SHRI P. M SAYEED:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a major investment of Rs 300 crore is being contemplated for a five fold increase in the crude storage capacity in coastal areas;
- (b) if so, whether this proposal was under the consideration of Government for long,
- (c) whether the present storage capacity of 18 days is to be raised to 80 days, and
- (d) whether any final decision has been arrived at?

THE MINISTER OF PETROLEUM, CHEMICALS AND MERTILIZERS (SHRI H. N BAHUGUNA); (a) No, Sir.

- (b) Does not arise
- (c) There is a proposal to augment storage capacity for crude oil and petroleum products equivalent to 90 days consumption.
  - (d) No, Sir.

#### Staggering of Power on Statutory Basis

393. SHRI A. R. BADRI NARA-YAN:

> SHRI M. V. CHANDRASHE-KHARA MURTHY: SHRI P. M. SAYEED;

Will the Minister of ENERGY be pleased to state:

- (a) whether State Governments were asked to consider the possibility of enforcing staggering of power on a statutory basis;
- (b) if so, whether in this regard Union Minister in this regard Union Minister had made proposals to the State Government;
- (c) if so, what were the details of the proposals made by the Union Minister; and
- (d) how many States have accepted the proposal?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Although certain guidelines on the effective use of power supply consistent with inter se priority of the various consumers, including staggering of holidays/closed days, suggestions for incentives to shift working from peak-hours to off-peak hours, were issued to the State Governments, no reference was made to the State Governments for enforcing staggering of power on a statutory basis.

(b) to (d). Question does not arise.

## Agitation by Confidential Stenographers of Bharat Petroleum Corporation

394. SHRI MANOHAR LAL: SHRI K. LAKKAPPA: SHRI R. L. P. VERMA: SHRI BHANU KUMAR SHASTRI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government are aware that the Confidential Stenographers of Bharat Petroleum Corporation have been agitating for equal status with Lady Stenographers in regard to their salaries and perquisites and if so, details thereof,
- (b) the action taken by the Management of the Company to bring about parity between the two categories and if not, reasons therefor; and
- (c) the action Government propose to take in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H, N, BAHUGUNA): (a) Yes, Sir. Confidential Stenographers of Bharat Petroleum Corporation, have in the past represented for equal status with Lady Secretaries.

(b) Confidential Stenographers are in clerical category whose conditions of service are settled through the process of collective bargaining with Unions, whereas Lady Secretaries are in the Management cadre. Since the conditions of service of bargainable categories are not comparable with Management category, the question of parity between two categories does not arise. However, after the take over of the Company by Government, Secretarial posts in the Management cadre have been thrown open to both men and women and there is no discrimination on grounds of sex for these posts.